

under which an amount of ₹ 3 lakh is given to civilian victims/Next of Kin (NOK) of the victim in the case of death or incapacitation/disability with 50% or more, subject to the condition that no employment has been provided to any of the family members of the victims by the State Governments. Besides, under the Security Related Expenditure(SRE) Scheme, the Central Government has been reimbursing the expenditure incurred in 106 districts by the 10 LWE affected States for payment of ex-gratia to the families of victims of LWE violence at the rate of ₹ 1.00 lakh per civilian killed. This scheme was in operation upto 31.03.2016.

***Statement***

*Details of incidents of civilians killed during encounter/exchanges of fire*

State	2013	2014	2015	2016 (upto July 25)
Chhattisgarh	0	0	0	2
Jharkhand	4	0	0	0
Maharashtra	2	0	0	0
Odisha	0	0	2	5
TOTAL	6	0	2	7

**Talks with NSCN (IM) in view of recent outburst**

1878. SHRI NARESH AGRAWAL:

SHRI A.K. SELVARAJ:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that National Socialist Council of Nagaland (Isak-Muivah) (NSCN/IM) with whom Government has signed a pact last year has stated that it has not given up its demand for sovereignty;

(b) whether it is also a fact that NSCN/IM says that a separate flag and passport for Nagas was not just a demand but a right as the Nagas were never under Indian rule;

(c) whether Government is considering to hold talks with NSCN/IM in view of the recent outburst; and

(d) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (d) The Naga Peace Talks are in progress. Subsequent to

the framework signed on 3rd August, 2015, details are being worked out. Consultations with all the stakeholders and the State Governments involved will be held before reaching the final agreement.

**Synchronized police patrolling in metropolitan cities**

1879. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is considering proposal to get synchronized police patrolling in metropolitan cities to beef up patrolling and security on time, in view of rise in crimes against women, dalits and incidents of theft, burglary and murder;

(b) if so, the details thereof; and

(c) whether Government would provide any special funds for the State Governments to implement this proposal to have a visible police network, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the States/UT Administrations.

(c) Under the component of Megacity Policing (MCP) a total of ₹184.527 crores have been provided to 6 cities (Ahmedabad, Mumbai, Chennai, Hyderabad, Kolkata and Bengaluru) initially. The technical component of MCP comprises of CCTV surveillance, Command Control Centre (CCC), Dial 100 system, Fusion Centre/Data Centre, Highway Patrol Cars and Aerial Surveillance (UAV/Helicopters). The non-technical component includes Community Policy, Reaching out through Educational System, Training on soft skillling, attitudinal change in policemen and women police.

**Autonomous Council for North Coastal Andhra**

1880. DR. T. SUBBARAMI REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any memorandum/representation demanding constitution of Autonomous Council for North Coastal Andhra to lay emphasis on developmental activities with the package;